BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, ‘A’ WING, SHAHSTRIBHAWAN, NEW DELHI-110001

Appeal No. 21(722)/2013-IC  Date: 15.10.13

In the matter of
Shri Hemani Aabidhussain
Suvidhna, Pan Chakala
At/Po: Viramgam
Dist: Ahmedabad
Gujarat-382150

Versus
Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE: FIFTEENTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 15.10.13

ORDER

The appellant has filed an appeal on 10.07.13 received on 16.07.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 5A(118)/2013-NC dated 12.06.13.

Brief Facts of the case:

1. The appellant vide his application dated 01.05.13 received on 08.03.13.13 sought information relating to Notary Public.

2. The Respondent has collected the application from the concerned Department of this Ministry and sent the reply to the appellant vide letter 5A(118)/2013-NC dated 12.06.13.

3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 16.07.13.
18. I, undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

19. On perusal of the record it appears that the information furnished by the respondent vide letter dated 12.06.13 is the substantive response for the information asked by the applicant in his original application dt. 01.05.13.

20. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected as appellant wanted to know the particulars of Ms. Gillani who has requested not to disclose the information sought by the appellant pertaining to her.

21. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 15.10.13

Copy to:

7. Shri Hemani Aabidhusain, Suvidhaa, Pan Chakala, At/Po: Viramgam,
Dist: Ahmedabad, Gujarat-382150
8. Smt. Asha Sota, CAPIO.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Dept. of Personnel)